

DIVISION BENCH
COURT - II

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/262(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS PRASANNA DUGAR
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For Personal Guarantor
Ms. Pallavi Ray, Adv.

ORDER

1. Ld. Counsels for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor is directed to file its objection, if any, within a period of two weeks from the date of receipt of a copy of the report filed by the RP, failing which an appropriate order be passed in this matter on the next date of hearing.
3. Post this matter for consideration on **11.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)